

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I
APPEAL No. ST/813/2012-CU[DB]**

(Arising out of Order-in-Appeal No.44/ST/APPL/ALLD/2012 dated 13/03/2012 passed by Commissioner (Appeals), Central Excise, Allahabad)

M/s Saboo Associates

Appellant

Vs.

Commissioner of Central Excise, Allahabad

Respondent

Appearance:

Shri Atul Gupta (Advocate)

for Appellant

Shri Mohd. Altaf (Assistant Commissioner) AR

for Respondent

CORAM:

Hon'ble Justice Shri Dilip Gupta, President

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 16/10/2018

Date of Decision : 16/10/2018

FINAL ORDER NO. - **72447/2018**

Per: Justice Dilip Gupta

A communication dated 16 October, 2018 has been filed by learned counsel for the appellant stating that though the client has been informed of the next date of hearing but he has failed to respond. Learned counsel for the appellant does not press the appeal. In such circumstances, the appeal stands dismissed.

(Dictated in Court)

**Sd/-
(Justice Dilip Gupta)
President**

**Sd/-
(Anil G. Shakkarwar)
Member (Technical)**

Lks